

Annexure -3

Name of the Corporate Debtor: Privilege Industries Limited

Date of Commencement of CIRP: 15th February 2023 (Order received on 20th February 2023)List of Creditors as on 13th July 2023

List of Secured financial creditors (other than financial creditors belonging to any class of creditors)

S. No	Details of Claimant		Details of Claim received		Details of Claim admitted						Amount of Contingent claim	Amount of any mutual Department Government dues, that may be set-off	Amount under verification	Amount rejected	Remarks
	Ref No.	Name of Claimant	Date of claim submission	Amount claimed	Amount admitted	Nature of Claim	Amount covered by Security interest	Amount covered by Guarantee	Whether Related Party?	% of voting share in CoC, if applicable					
1	FC-1	Omara Assets Reconstruction Private Limited	06-Mar-23	5,54,42,73,382	5,54,42,73,382	Secured Financial Creditor	5,54,42,73,382	5,54,42,73,382	No	79.60%	-	-	-	-	Security interest details covered in Annexure A
2	FC-2	Unity Small Finance Bank Limited	03-Mar-23	2,53,13,855	2,53,13,855	Secured Financial Creditor	2,53,13,855	2,53,13,855*	No	0.36%	-	-	-	-	
		Total		5,56,95,87,237	5,56,95,87,237		5,56,95,87,237	5,56,95,87,237		79.96%	-	-	-	-	

*Personal Guarantee provided by Mr. Rakesh Kumar Wadhawan and Mr. Sarang Kumar Wadhawan

Annexure A – Details of Security Interest

S. No	Name of Claimant	Details of security interest held
1	Om Kara Assets Reconstruction Private Limited	<p>1. Exclusive charge on entire piece of land & all buildings in Industrial plot No. bearing B-1, admeasuring about 80,710 sq. mtrs in Lonand Industrial area of MIDC including</p> <p>a. Distillery unit - All assets (movable & immovable) owned by the mortgagor to manufacture and store ENA along with its by-products located at Plot No. B-1 in Lonand Industrial area of MIDC</p> <p>b. IMFL Bottling unit - All assets (movable & immovable) owned by the mortgagor to manufacture and bottle IMFL along with its by-products located at Plot No. B-1 in Lonand Industrial area of MIDC</p> <p>c. Malt unit - All assets (movable & immovable) owned by the mortgagor to manufacture and store fresh Malt spirit along with its by-products located at Plot No. B-1 in Lonand Industrial area of MIDC</p> <p>2. Exclusive charge on entire piece of land & all buildings in Industrial plot No. bearing C-2, admeasuring about 74,601 sq. mtrs in Lonand Industrial area of MIDC including Brewery project and all assets (movable & immovable) owned by the mortgagor located at Industrial plot No. bearing C-2, in Lonand Industrial area of MIDC</p> <p>3. Exclusive charge on carpet area admeasuring 7,272 sq.ft out of 17,355 sq.ft situated at Office No. 301, A-Wing, 3rd Floor in the building known as HDIL towers on land bearing Sub-plot No. B and Survey No. 341 (part) and corresponding to C.T.S. No. 608 (part), Anant Kanekar Marg, Bandra (East), Mumbai 400051 together with all plant and machinery, fixtures and fittings, both present and future and all rights, title, interest, benefit, claim and demand whatsoever of the mortgagors into and in respect of the insurance contracts both present and future in respect of the assets of the Mortgagors situated in Office No. 301, A-Wing, 3rd Floor in the building known as HDIL towers</p> <p>4. Corporate Guarantee of HDIL group - extension of subservient charge on following assets:</p> <p>a. 135 acre land at Kopri, Virar owned by PPIPL [Primary charge holder is Suraksha ARC for assigned exposures of PPIPL loan (facility of -INR 150 Cr with interest thereon), HDIL loan (facility of -INR 500 Cr with interest thereon), Sapphire loan (facility of -INR 150 Cr with interest thereon) and Mack Star loan (facility of ~INR 134 Cr with interest thereon)]</p> <p>b. ~102 acre land at Sasunavghar, Vasai owned by HDIL. [Primary charge holder is Suraksha ARC for assigned exposures of PPIPL loan (facility of -INR 150 Cr with interest thereon), HDIL loan (facility of -INR 500 Cr with interest thereon), Sapphire loan (facility of -INR 150 Cr with interest thereon) and Mack Star loan (facility of ~INR 134 Cr with interest thereon)]</p> <p>c. 3 multiplexer at Kandivali, Goregaon, Vasai along with receivables thereon [Primary Charge holder is YBL for Panasia Exposure (facility of -INR 43 Cr with interest thereon), Suraksha ARC for assigned exposures of Mack Star loan (facility of ~INR 134 Cr with interest thereon)]</p> <p>d. Food court and entertainment area in Dreams Mall, Bhandup owned by HDIL [Primary charge holder is Suraksha ARC for assigned</p>

		<p>exposures of Mack Star loan (facility of ~INR 134 Cr with interest thereon)]</p> <p>e. Identified areas in Dreams Mall — Bhandup (88,827 SFT), Harmony Mall - Goregaon (8,039 SFT) [Primary charge holder is Suraksha ARC for assigned exposures of Sapphire loan (facility of INR 150 Cr with interest thereon), HDIL loan (facility of ~INR 500 Cr with interest thereon), and Mack Star loan (facility of ~INR 134 Cr with interest thereon)]</p> <p>6. Corporate Guarantee of Housing Development and Infrastructure Ltd. (HDIL) and Privilege Power and Infrastructure Pvt. Ltd. (PPIPL)</p>
2	Unity Small Finance Bank Limited	Residential mortgage of non-agriculture land village Dewanman, Taluka Vasai Dist - Palghar admeasuring 61,980 sq. mtrs standing in the name of Mr. Rakesh Kumar Wadhwan